

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 173/MP/2024**

Subject : Application under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and other applicable Regulations seeking approval of the Commission to transfer the inter-state trading license held by the Applicant to Adani Energy Solutions Limited.

Date of Hearing : **4.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Petitioner : Adani Enterprises Limited (AEL)

Parties Present : Shri Hemant Singh, Advocate, AEL  
Shri Chetan Garg, Advocate, AEL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought additional time to file an amended Petition. Considering the said request, the Commission permitted the Petitioner to file an amended Petition within four weeks.

2. The Petition will be listed for the hearing on **8.8.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**